

IX

ASSAM ACT IX OF 1953

**THE ASSAM MAINTENANCE OF PUBLIC ORDER
(AMENDMENT) ACT, 1953.**

(Passed by the Assembly)

**(Received the assent of the Governor of Assam
on the 21st April 1953)**

[Published in the *Assam Gazette*, dated the 29th April, 1953]

An

*Act further to amend the Assam Maintenance of Public Order
Act, 1947*

Preamble. WHEREAS it is expedient further to amend the Assam Maintenance of Public Order Act, 1947, hereinafter called the Principal Act, in the manner hereinafter appearing ;

It is hereby enacted as follows :—

Short title, extent and commencement. 1. (1) This Act may be called the Assam Maintenance of Public Order (Amendment) Act, 1953.
(2) It extends to the whole of Assam.
(3) It shall come into force at once.

Insertion of new sub-section (8) in section 2. 2. After sub-section (7) of Section 2 of the principal Act, the following new sub-section shall be inserted, namely :—

“(8) If any person required to enter upon a bond under sub-section (4) refuses or fails to do so within the time specified in the order, he shall be punishable with imprisonment for a term which may extend to one year :

Provided that if during the course of trial or during the period the person is in imprisonment the bond is duly entered upon by him, the trial or the imprisonment, as the case may be, shall abate with effect from the date the bond is entered into ”

[Price anna 1 or 1 d.]

A.G.P. (Leg.) No.8/54—1125—13.7-1954.